

**NATIONAL COMPANY LAW TRIBUNAL  
COURT – IV, MUMBAI BENCH**

2.CP-931(MB)/2020

CORAM:

SHRI RAJESH SHARMA  
MEMBER (Technical)

SMT. SUCHITRAKANUPARTHI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **23.11.2020**

NAME OF THE PARTIES: Melange Systems Pvt Ltd  
Vs.  
PME Infratech Pvt Ltd

SECTION 9 OF THE INSOLVENCY & BANKRUPTCY CODE 2016

**ORDER**

**The Court is convened through Video Conference.**

1. Ms. Sushma Nagraj a/wVibhutii/b Converse Law on behalf of the Operational Creditor present. Mr. Bishwajit Dubey, Ms. SanskritiSidanaa/wAshlesh Mittal on behalf of the Corporate Debtor present.
2. The Counsel for the Corporate Debtors submits that he required two weeks' time to file reply and additional time of two weeks to report settlement in the matter.
3. The Counsel for the petitioner submits that she has no instructions about the proposed settlement. However, this court grants three weeks time to Counsel for the Corporate Debtor to file their reply and report settlement. The matter will be heard finally on 14.12.2020.

3. List this matter on **14.12.2020**.

**Sd/-**  
**RAJESH SHARMA**  
**Member (Technical)**  
23.11.2020 SVR

**Sd/-**  
**SUCHITRA KANUPARTHI**  
**Member (Judicial)**